

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4294**  
(TO BE ANSWERED ON 21.03.2018)

**CHARGES AGAINST GOVERNMENT OFFICIALS**

†4294. **DR. BHARATIBEN D. SHYAL:**  
**SHRI KIRTI AZAD:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of IAS and IPS officers as well as the personnel of other allied Central Services officers facing vigilance probe for the charges of misappropriation of public funds and having income more than the known sources as on date;
- (b) the number out of them facing charges of misappropriation of public funds earmarked for the poor and economically weaker sections of the society; and
- (c) the number of such officials found guilty of the charges and the number of personnel whose services have been terminated during the last three years?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): No such consolidated data is maintained by this Department regarding vigilance probe for the charges of misappropriation of public funds and income more than the known sources against officers of All India Services and other Allied Central Services. However, for officers of Indian Administrative Service (IAS), Department of Personnel & Training (DoPT) is the Cadre Controlling Authority (CCA) and for Indian Police Service (IPS), the CCA is Ministry of Home Affairs (MHA).

As per available information, sanction for prosecution on the specific charges of misappropriation of public funds and disproportionate assets has been issued against 12 IAS/IPS officers in the last three years (2015-2017).

Further, 01 retired IAS/IPS officer was convicted on corruption charges, and 02 IAS/IPS officers were terminated from service in the last three years on charges of misappropriation of funds.

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